the total volume he is supposed to pay as penalty. But, Sir, the Government of India has filed an affidavit in the High Court of Delhi stating: "Since the party had confessed to the guilt and tendered an unconditional apology, a lenient view may be taken in respect of the criminal offence."

Therefore, this self-appointed criminal has become a high dignitary. . He has become the chairman of the ASSOCHAM. Not only that. L. M. Thapar has become the selfappointed or Government-appointed-I would like the Government to tell me-economic ambassador of country, moving around the world. signing memoranda of understanding out promises and holding to the multinational companies 'Here is a market in India for you; you can invest here; the Government's policy is just to help you'. This shows that he is not self-appointed but Government appointed. He had gone to Germany on the 6th of June when the Prime Minister was there. Mr. L. M. Thapar, who is a self-confessed ofiender, had been following the footsteps of the Prime Minister Germany. On the same day, when the Prime Minister was holding with the Chancellor of West Germany, he was holding talks with his counterpart in that country. Therefore, he is not self-appointed. I suppose, he was a member of the same delegation which the Prime Minister had been leading.

The point is, the national pride of the country, the respect for the law of the country, is being bartered away because the man can be a broker, the man can find for India several thousand Marks or several thousand Pounds. Therefore, to bring funds for India for investment, this self-confessed criminal is being used. Therefore the question that comes to my mind is, why is there disrespect for law? Why the Enforcement Department is sitting over the file? Why is his bail petition

compelled to bring back the funds that he promised to bring back to the country which he has stated before the court that he has secreted in foreign accounts? Is this because of Doon School comradeship? Therefore, according to me, Sir, it is because of his personal friendship with very important persons in the country, including the Prime Minister, that Mr. Lalit Mohan Thapar is not being hauled up, Mr. Lalit Mohan Thapar is being deliberately set free, that the Enforcement Branch is deliberately sitting over the file and is deliberately delaying action.

Therefore, Sir. I accuse the Prime Minister that he is using his friendship with, Mr. L. M. Thapar so that he is not being brought to book. Sir. this is very serious. If this is the respect for the law, then offences will be much greater in the country. I hope the country and Prime Minister will understand the implications of this connivance with the offenders.

SHRI V. GOPALSAMY (Tamil Nadu): I fully associate with what Mr. Dasgupta has said.

SHRI SUKOMAL SEN (West Bengal): I also associate myself with this.

Murder of a Congress(I) MLA in Gujarat

श्री शंकर सिंह वाघेला (गुजरात) : माननीय उपसभाध्यक्ष महोदय, सब पहले तो मैं मि॰ गप्ता जी न जो डीटीमी वाली वात उठाई यी उसका समर्थन हं कि इस हाउस का उन्होंने ग्राक्षित किया। मान्यवर, राज-कीय हत्यायें, जो देश में बढती जाती हैं, इसकी मैं भर्त्सना करने के लिये खड़ा हुआ हूं। अन्य प्रदेश जैसे बिहार है, उत्तर प्रदेश हैं, पंजाब है ग्रीर हरियाणा भी राजकीय हत्यां श्रों में श्रागे सकते हैं, लेकिन ध्रव तो गुजरात भी कई सालों से राजकीय हत्यात्रों में ऋपने ब्रायको फेंस कर रहा है। जो गुजरात गांधीजी का ग्रौर सरदार का है ग्रौर जिस गांधी जी ने अहिंसा का संदेश दुनिया को दिया, गांधी जी के इलाके में जहां गांधी जी जन्मे थे वहां पर पोलिटिकल

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Spec'a!

मर्डरज जो बढ़ रहे हैं इसकी मैं भन्सीना ग्रौर वह भी वती दिन जिस दिन 15 श्रनस्त को देश ग्रजाद हमा। अभी जो राष्ट्रीय झण्डे की बात चल री थी उस झब्डे के नीचे गोंडल का एन-एल.ए. पोपट लाहा सोरडिया जो कांग्रेस (मार्ड) एन.एल.ए. है उनका दिल्कुल . इसो देश**ह पर रि**शाल्बर से छूत किया गया । राजित का एम.एक.ए. हो या ंटीं का एन.एन.ए. हो या किसी र्भा पार्नी का अवसी हो, किसी का खुन करना या उसका मर्डर होना, यह बुरी बात है। तर, इसमें बात यह है कि जिल एम.एल ए. दा द्व हुना, वह भी कांग्रेस (फ्राई) ग्रौर बाइने वाला भी कांग्रेस (ग्राई) का है। बहुत दुख की बात है कि एक ही पार्टी में ऐसे एक उपने के खन करने वाले लोग भी एक साथ रह सकते है। यह बड़े आण्चर्य की बात है। मान्यवर, यह इसनें से जो निष्कर्ष निकलता है, यह इजैक्शन में से निकता है, जो मर्डर जिलका हुआ, वह घड़ा के एम.एल ए. हैं श्रीर वहां का तहतील पंचायत का अध्यक जो थे, इसने इन्वास्व हो सकता है, और वह पूरा फैनिल इन्वाल्व है । तो तहसील पंजाणत का अध्यक्ष एक ग्रुप का है एम एल.ए. दूसरा ग्रंप का है ग्रौर ग्रापस पोलिटीकल राइवलरी एक ही की ग्रीर वह भी इलैक्शन में जब जीत-हार कर बाहर निकाती है, तो इन्मानों का ख्न करती है। : ख्न शिरा गोउन के एम. एल. ए. का हो तिर्फ नहीं हुआ। है इसके पहले एक असी अप-इलेक्सन हुप्रायतनारिया जिल्लन सना क्षेत्र वहां भरत का**म**िलना करके एम.एल.ए उन्न भी भंडेर हुन्न:। इनके पहले **पोरबन्दर का ही एम.एल** ए. वनन्त जी ठकरार थे उसकी भी पोलिटिकन हत्यः की गयी और विहत्र में चनाव के दौरान एट एम पी. की हत्या की मयी । हारे बिहार के भूतपूर मक्य मंत्रीकी हत्या की गयी थी। राजकी र हरत यों का यह बढ़ना हुआ सिलिसिला

तो इनकी हमको चिन्हा करनी चाहिये। श्चार माल पावर के राजनीति में आना है तो यह बहुत दुख़ की वास होगी । हमारा लोकतन्त्र कहा चलेगा ? मान्यज्ञः यह मनल पावर की बार है जब डैनोकेसी हमें अंदर्भ है तो इसे ने बहेट कहा ने निलास है ? हरं पोलिटी कल मर्डर होता ह जब उस बैलट बन्न में से रिजल्ड जो याता है । जीए जता है। उसें खुशी-अनिद और जो हतर जन 🧆 वह वुनेट लेकर ग्रामे प्राकर उनमो जतम कर देता है। यह वहुत जरादा दु अर्था बात है। मन्यदर अब मैं अधिरी एक बात गहां। ...। कि यह जो सिल*सिला* है असी जह नाबाद भने हनारे बटा सिंह जी, तो स्या गुजरात में जहाँ कि कान्न ग्रीर व्यवस्था की स्थिति बिहाइती जाती है, गुजरात हनारा जैसे पहले था, ऐसा नहीं है। तो क्या गुजरात की बानून और व्यवस्था की स्थिति पर चिन्ता गरने के लिये हमारे गह मंत्री जी उन एरिये में मुलाकान लेंगे या गुजराता में दिन-प्रति-दिन विगड़ती हुई कानुन-व्यवस्था की स्थिति पर केन्द्र कोई जिन्ता करेंगा ? इन्हीं शब्दों के स्तथ में अपनी वत खतम करता है 📒

क्षी राम चन्न दिफल (उत्तर प्रदेश): उपत्रमाध्यक्ष महोदय, मैं भी इससे ऋपने को सम्मिलित करता है।

المراجع والمواثرة

उपत्र मध्यक (को जनेश देनाई) : ठी है, आप का नाम लिख देगे।

SHRI RAOOF VALIULLAH (Guisrat): Sir, it is most shocking that en of the most prominent, fearless and outspoken members of the Gujarat Legislative Assembly, Shri Sorathia, was assassinated yesterday at the flag hoisting ceremony in his own constituency of Gondal in Rajkot district. I do not want to go into the details of the incident, but what

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is most tragic is that the deceased MLA was attacked thrice before and he had sought protection from the State Government, he had raised the issue in the Gujarat Assembly but nothing was done in the matter. Sir, I will be very brief. I demand a thorough probe into the incident by he CPI and I also want a statement from the Home Minister on this gory incident after ascertaining the facts the State Government of Gujarat. (Interruptions)

SHRI CHIMANSHAI MEHTA (Gujarat): Sir, I join in the sentiments expressed that this is a very sphastly incident. Political violence is increasing, which is a very disturbing phenomenon. No one should try to politically exploit such incidents. - Casteism, greed for power and money are at the root of such incidents, and ruling parties everywhere are giving sheller to this kind of murderers and they are creating problems for their own organizations. Therefore, should go into the depth of the problem and condemn this kind of political violence because now politics is degenerating very fast into such a sorry state of affairs. All the political parties must take serious not of this. (Interruptions)

Reported Efforts to Import Photovoltaic Products and Allied Technology

SHRI CHITTA BASU (West Bengal): Sir, I rise with your permission to draw the attention of the Government to certain instances of import of foreign technology into our country at the expense of the indigenous technology now available in the country itself.

As the first example, I want to mention that the Department of Non-Conventional Sources of Energy, it is widely reported in the press, has been making efforts to import photovoltaic (PV) products and its technology. This move of the Department not only runs counter to the Prime Minister's declared objective that indigenous proven technology is to

be encouraged but it also runs counter to the very goal of the Department for protecting the inte ests of domestic products. It is further reported that attempts are being made to shift the import of solar modules and systems from restricted lasts to items of import under the Open General Licence. Further more, moves are on for getting the project for manufacture of solar photovoltaic modules and system based on cystalsilicon technology, by Tata line Export Ltd., in technical and financial collaboration with the United Kingdom based B. P. Solar System, a subsidiary of the giant oil multinational, British Petroleum. It is to be noted that this technology has been developed by the state-owned EHEL and CEL aifer almost a decade of research in the field. The collaboration project is reported to have been approved of by the Project Approval Board.

Orders for the purchase of photovoltaic products to be used for street $light_S$ in the hill areas have been on some private although Uptron, the U.P. Government undertaking, and the CEL are capable of supplying the competitive prices. All these instances go to prove that proven indigenous technologies are being sidelined to promote the interests of private business houses and multinationals.

I demand that a thorough enquiry into all these instances should be made and a statement by the Minister in charge of the Department should be made in the House and an assurance should be given that indigenous technologies will be encouraged and will not be sidelined.

Demand to Check Production and Sale of Illicit Liquor

श्री हिर सिंह (उत्तर प्रदेश) : माननीय उपसमाध्यक्ष महोदय उड़े ही खेद का दमाचार है कि प्रस्थई श्रीवोधिक नगरी में, जहां पर स्लम्स हैं, बर्जी के अन्दर 15 अगस्त के दिन 11 आद-मियों की यहरीली, बनावटी श्रीर नक्ष्ली शर वे पीकर मृत्यु हो गयी श्रीर 6